

ITEM NO.35

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No.1103/2019

ANUN DHAWAN & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 130084/2019 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 10-02-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s)

Ms. Ashima Mandla, Adv.  
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Mr. Abdul Qadir, Adv.  
Mr. Ibad Mushtaq, Adv.  
Ms. Aditi Gupta, Adv.  
Mr. Tejas Chandru, Adv.

For Respondent(s)

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Ms. Chinmayee Chandra, Adv.  
Ms. Vaishali Verma, Adv.  
Mr. Raj Bahadur, Adv.  
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Mr. Amit Verma, Adv.  
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Ms. Kajal Dalal, Adv.  
For M/s.PLR Chambers And Co., AOR  
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Mr. Ashish Tiwari, Adv.

Mr. Hussain Ali, Adv.

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Ms. Sangeeta Bharti, Adv.

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Mr. Manendra Pal Gupta, Adv.

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Ms. Shilpi Satyapriya Satyam, Adv.

Mr. Rahul Khatri, Adv.

Mr. Keshav Mohan, Adv.

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Mr. Prashant Kumar, Adv.

Mr. Piyush Vatsa, Adv.

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Ms. Uttara Babbar, AOR  
Ms. Bhavana Duhoon, Adv.  
Mr. Manan Bansal, Adv.

Mr. Raghvendra Kumar, Adv.  
Yeshi Rinchen, Adv.  
Mr. Anand Kr. Dubey, Adv.  
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Ms. Shikha Sharma, Adv.

Mr. Shuvodeep Roy, AOR

Mr. Avijit Mani Tripathi, Adv.  
Mr. Shaurya Sahay, Adv.  
Ms. Rekha Bakshi, Adv.  
Ms. Tarini, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard the learned counsel appearing for the parties.

Even though notice was issued in the matter on 2-9-2019, no counter affidavits/documents are filed by the States except (i) Union Territory of Andaman & Nicobar, (ii) States of Punjab, (iii) Karnataka, (iv) Uttarakhand, (v) Jharkhand, (vi) Nagaland and (vii) Union Territory of Jammu & Kashmir.

It is unfortunate to note that even after lapse of considerable period of time, there is no proper response from the State Governments.

In view of the above, we impose costs of Rs.5,00,000/- (Rupees Five Lakhs only) on each State and Union Territory for not filing

counter affidavits in the matter.

We are informed by some of the learned counsel appearing for the States/Union Territories that they are ready with their counter affidavits.

In view of the above, those States/Union Territories counsel, who file their counter affidavits by tomorrow evening, shall have to pay a costs of Rs.1,00,000/- (Rupees One Lakh Only) and rest of the States/Union Territories shall have to pay a costs of Rs.5,00,000/- as stated here-in-above and one weeks' time is granted to them for the purpose.

The costs shall be deposited with the Registrar (Judl.) of this Court who shall keep the same in a separate head.

List the matter on Monday, the 17<sup>th</sup> February, 2020.

(VISHAL ANAND)  
COURT MASTER (SH)

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR